THE DEPUTY CHAIRMAN: All my weight, I will throw. Now, Mr. Pragada Kotaiah please. (*Interruptions*)

THE MINASTER OF POWER (SHRI N. K. P. SALVE): Madam, this Corporation is not under my Ministry.

THE DEPUTY CHAIRMAN: Whoever is the Minister, I will throw ail my weight.

SHRI V. GOPALSAMY (Tamil Nadu): Mr. Salman Khursheed was not concerned with the passport issue, but he responded to the Special Mention on the subject.

SHRI N. K. P. SALVE: I undertake to convey the feeling with double vigour.

Continued closure of Andhra Coope. naive Spinning Mills Limited

SHRI FRAGADA KOTAIAH (An dhra Pradesh): Madam Deputy Chairman. serious situation а has developed at Guntakal, Andhra Pradesh, because of the unhelpful attitude of the State Government to reopen the Andhra Cooperatives Spi by handloom co nning Mills owned operatives of the erstwhile Andhra They State. have been kept closed for over 26 months. I may incidently mention that this mill is the first of its kind in the country. The foundation stone of the mill was laid in 1951 by Pandit Jawaharlal Nehru and it was commissioned to work by Andhra Kesari Prakasam in 1954 when he was the Chief Minister of erstwhile Andhra State. This is a mill with 50,000 spindles.

More than two thousand workers have been forced to go unemployed with consequences of starvation; among many, while some have started begging in the streets of Guntakal, Anantapur etc. The handloom weavers have been denied the opportunity otf getting their requirements of yarn produced, particularly at a time when the price of

going high without any yaiii nas been to its relation actual cost of, pitoduction. [Though cotton yam has been included in the list oi notified essential commodities, no steps have been taken to undertake its sale at a regulated price through public distribution system. Cotton yarn is an essential commodity to more than 20 million self-employed people who are living upon the 40 iakh of hadlooms despite the cruel competition from the mechanised, sector of the textile industry.

All the cries of handloom weavers and also of the workers of the mills have fallen upon the deaf ears of authorities, who the are expected steps for the regular work to take ing of the mill in the interests of mill workers, and the handloom the weavers, who are the owners of the The Andhra Pradesh Gov mills. ernment. for reasons best known to it, has been running the mill during years with its nominees the last 18 members of the mill to denying the have their own elected manage mill. This has ments to run the resulted in mal and corrupt practices in running the mills, leading to heavy losses.

The Prime Minister was generous enough to instruct the Andhra Pradesh Government in the year 1992 to hold elections to the management of the mills. Though the ear' Her Chief Minister, Shri N. Janar-dhana Reddy, passed orders to hold elections to our four weavers' cooperative spinning mills just before leaving his gadi the present authorities did not move in the matter. On a representation made by us, the further Central Government was pleased to ask the Andhra Pradesh Government to implement the orders issued by the earlier Chief Minister, Shri N. Janardhana Reddy. When we met the present Chief Minister in a delegation in May last, he . said that would settle it by June, but till today he there is no response.

399 Re. eviction of residents of DCM

[Shri Pnagada Kotaiah]

The Minister of State for Public Grievances has in a letter informed me three months back that the Government of Andhra Pradesh would hold elections to our mills, but nothing has happened in this respect.

I urge upon the Ministry of Textiles headed by a dynamic and dedicated Minister that funds be provided for weavers' cooperative spi-nining mills and also immediate, steps should be taken to reopen the mills. Arrangements should be made to hold elections to the mills so that an elected management may run the mills to the advantage oi the workers and weavers. This would avoid

untoward incidents in the area and the workers and the weavers will feel happy when the mills work successfully.

Need to set, up statutory developmet Boards to Develop Vidarbha, Mara- thwadaj, and Konkan Areas

डा० बापू कालवाते : (महाराष्ट्र) : उपसभापति महोदया, ग्राप भी बैठी हैं, श्रीमान साल्वे जी यहां पर हैं, जगेश भाई भी यहां पर हैं। बहुत सालों से जिस सवाल का जिक मैं इस सदन में करता ग्राया हुं उसी सवाल के बारे में फिर से मझे कहने की नौबत ग्रा गई है। ग्राप सब लोग जानते हैं कि महाराष्ट्र में 1985 में महाराष्ट्र विधान मण्डल ने यह प्रस्ताव किया कि संविधान की धारा 371(2) के तहत महाराष्ट्र के जो पिछड़े हुए इलाके हैं जैसे विदर्भ, मराठवाड़ा, इनके लिए एक वैधानिक मंडल की नियुक्ति की जाए। 1985 से लैकर मैंने बार बार इस बात को कहा है। एक सत्न ऐसा नहीं गया जिसमें मैंने इस बात का जित्र न किया हो कि इसको जल्दी बनाना श्रति श्रावश्यक है।

मैं ग्रगर ग्रापको कहं, 20 दिसम्बर, 1990 को टाइम्स ग्राफ इंडिया ने एक <mark>म्रालेख लिखा था, जिसमें यह बात क</mark>ही गई है कि जिले इज डेंजरस इन फार्मेशन म्राफ दी बोर्डस । यह इसके कारण

400 New Delhi

डेंजरस है, जैसा कि मैंने कहा था कि 1960 में तो संयुक्त महाराष्ट्र बन गया, लेकिन सपुक्त महाराष्ट्र से एक एकात्म महाराष्ट्र बनाने के लिए जो ग्राधिक दृष्टि से पिछड़े हुए इलाके हैं, जैसे विदर्भ है, मराठवाड़ा है, क्योंकि विदर्भ मध्य भारत से श्राय मराठवाड़ा हैदरावाद की रियासत से ग्राया ग्रीर यह समझ कर ग्राया कि एक-भाषिक राज्य जब बनेगा, तब हमारा जो ग्राधिक पिछड़ापन है, वह कम करने में हम जैसे सांस्कृतिक दृष्टि से एक हो जायेंगे भाषा के ब्राधार पर, वैसे ही हम ग्रार्थिक एकदृष्टा हो जायेंगे ग्रगर हमारी प्रयति की गति ज्यादाण्तीब होगी और ज्यादा सजगता से सरकार देखेगी।

यह भी बात उस समय केजो मुख्य मंत्री थे, शीवाई 0बी0 चव्हाण, उन्होंने कही थी कि मैं यह देख लगा कि भले हीं मैं ग्रापको गाज निश्चित रूप से नहीं कह सकेगा, लेकिन इस बात को मान्य करता हूं कि यह पिछड़े हुए ऐसे उभर ग्रायें कि जिससे यह एकात्म महाराष्ट्र बन जाए। ग्रब कितने साल तक हम इस बात को कहते रहें। यह जो अपनी केंद्रीय सरकार है, यह जो हम को जवाब देती है---हर समय जब मैं जवाल उठाता हूं, तो सरकार को उसका जवाब देना पड़ता है। मेरे पास इनके तीन जवाब रखे हैं, पर इसमें कोई फर्क ही नहीं पड़ता । सब मेरे पास एक जवाब है 19 मई, 1992 का, दूसरा जवाब है 9 दिसम्बर, 1992 का श्रीर तीसरा जवाब है 31 मार्च, ग्राप पढ़ेंगे, तो सेम थिंग----

The various legal and constitutional, implications are being examined.

दूसरा है---

The matter is still under examination from legal, constitutional and political angles.

शब्द इधर का उधर हो जाता है, लेकिन मतलब वही रहता है । लेकिन लास्ट में उन्होंने जो एक बात लिखी है, वह मुझे समझ में नहीं ग्रा रही है। ग्राखिर में